श्री राजनारायण : बिलकुल सही है। मोहन नगर में हमारा क़ैंप हुआ 1965 में. हमारी नेशनल कमेटी का कैम्प हुआ और आप यह इंक्वायरी कराइये कि उसी एन० एन० मोहन को पदम भूषण दिया राष्ट्रपति महोदय ने, उसी बी० आर० मोहन के चरण चंबन करते हैं श्री चन्द्रभान गप्त और इंदिरा गांधी। यह हमारी हिम्मत थी कि नाक रखवा दी मजदूरों की उनसे।

STATEMENT RE STARRED QUESTION No. 298, ANSWERED ON 26-7-1968

THE DEPUTY MINISTER IN THE LABOUR. EMPLOY MINISTRY OF MENT AND REHABILITATION (SHRI D. R. CHAVAN): Sir, in reply to Unstarred Question No. 298 by Shri C. Achutha Menon answered by me on the 26th July, 1968, I had stat ed in part (a) of the reply that 5542 persons falling under the Indo-Ceylon Agreement of 1964 have returned to India from Ceylon of their own accord upto 30th June, 1968. The correct number of such persons is 5452 and not 5542. The error is regretted.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

CLASHES BETWEEN STUDENTS AND THI POLICE ON THE OCCASION OF THE VISLI OF THE WORLD BANK PRESIDENT, MR ROBERT MCNAMARA

SHRI BHUPESH GUPTA (Wes Bengal): I have a point to make. Shr Rajnarain may ask his questions bu my Calling Attention Notice was a lit tie different. It was about the polio excesses in Calcutta. Now I nnd tha it has been lumped together and it i said 'violent clashes between student and the police'. I should have come ti you earlier but I was engaged in sorw other appointment. It is not fair, M; case is against the police

MR. CHAIRMAN: You can asl for clarifications.

SHRI BHUPESH GUPTA: Let me ask the questions after all of them have asked their questions but my name should be taken out of this motion. My Calling Attention was about police excesses in Calcutta on the occasion of the visit of Mr. McNamara. It is entirely different. This looks as if I am worried about the violent clash of the students with the police. The text of my Calling Attention was different. I request you to take my name out of this Calling Attention and as party-wise people are asking, if you like I would ask some questions even on this but I would not be a party to this Calling Attention Notice. In fact I congratulate the students of Calcutta.

to a matter of urgent public importance

SHRI A. P. CHATTERJEE (West Bengal): I also signed the same notice as Mr. Gupta but it is strange that our names have been clubbed in this Calling Attention Notice. Therefore my name also may be dissociated from this but I shall ask questions party-wise.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, हमारी मसीबत तो बढ़ गयी इसलिये कि अगर मैं भी अपने नाम को इसमें से निकाल लं तो क्या होगा इस समय, इसलिये मैं अपने मित्रों से यह कहना चाहता हं और हमने आपसे पहले भी निवेदन किया था कि आप अपने सचिवालय में एक अच्छी हिन्दी जामने वाले को रखें; क्योंकि कभी कभी इनका अनवाद अर्थ का अनर्थ कर देत। है। मुझको भी ऐसा लगता है कि हमारे हाथों दवारा जो चीज लिखी गयी होगी उसका यह अर्थ नहीं हो सकता कि वहां विद्यार्थियों ने हिंसात्मक कार्यवाही की। हरगिज नहीं। मगर जो इसका अर्थ है उसमें यह आता है कि पुलिस और विद्यार्थियों के बीच हिंसात्मक झडप हुई। इसमें विद्यार्थियों का भी समावेश किया गया है, यह गलत है। अब मैं इसको

SHRI BHUPESH GUPTA: Demand a change.

श्री राजनारायण : इसलिये हम यह वाहते हैं कि इसमें आप जरूर चेंज करायें। "विश्व बैंक के प्रधान श्री रावर्ट मैक्नामारा के कलकत्ता आगमन के अवसर पर कलकत्ता में दमदम हवाई अड्डे और कालेज स्ट्रीट के इलाकों में 20 नवम्बर, 1968 को पुलिस ने विद्यार्थियों पर जो हिंसात्मक कार्रवाई की उसकी ओर घर मंत्री का ध्यान दिलायेंगे।" यह हमारा कालिंग अटेंशन नोटिस है और जो हमने कह दिया उसी के मुताबिक आप इसमें चेंज करने का आदेश करें।

CaUing Attention

SHRI BHUPESH GUPTA: Sir, this is a serious point. Mr. Rajnarain is the first name appearing in the Calling Attention. I came to you yesterday with my Calling Attention notice. I am prepared to go with him now in respect of what he says and I am now more than convinced that a different text of the Calling Attention appears before us, "which is also my contention. This sort of Calling Attention may be given by the Congress Party or somebody else on the Treasury Benches. Now, from what Mr. Rajnarain has said, if this is the "text of his Calling Attention notice, then my Calling Attention notice does jiot differ very much from his.

SHRI RAJNARAIN: Yes.

SHRI BHUPESH GUPTA: Our case was police excesses against the students and others. Now therefore, Sir, I would Tequest you as a matter of procedural point of order to revise this Calling Attention. Nobody can impute to us what we do not say.

MR. CHAIRMAN: I shall allow you to make the clarification.

SHRI BHUPESH GUPTA: No, Sir it is not a question of clarification.

श्री राजनारायण: जो हमने कहा है, चेयरमैन साहब ने कहा कि उसके अनुसार हो जायेगा।

एक माननीय सदस्यः उसको पढ़ियेतो।

श्री राजनारायण: हमने तो पढ़ दिया।

to a matter of urgent public importance

MR. CHAIRMAN: Now you read the Statement, Mr. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Chairman, Sir, according to information furnished by the State Government, demonstrations were held on November 20, 1968 by a section of students at the Dum Dum airport and in the city to protest against the visit of Mr. McNamara. At the Dum Dum Airport the students indulged in heavy brickbatting on the police. They were chased away, but thereafter anti-social elements pelted stones at the police on the Jessore Road. The police had to use 10 rounds of teargas shells and resort to mild lathi charge to clear the miscreants. 14 persons are reported to have been injured as a result of the lathi

In Calcutta a procession of students, about 800 strong, interfered with public transport and attacked the police with bombs and brickbats. They set up road barricades in front of the University and at the crossing of Bankim Chatter-ji Street and College Street. The students also threw bombs and brickbats at the police from inside the Presidency College and from the top of the Ashu-tosh buildings. At about 4 P.M. 3 tram cars were set on fire. The fire brigade had to turn back due to heavy stone throwing. As it was apprehended that the Are would spread to other areas and endanger shops and houses, a police party headed by the Deputy Commissioner of Police went inside the University buildings and arrested five persons. Thereafter brickbatting and bomb throwing stopped, and the fire brigade was able to put out the fire.

After some time the police force was withdrawn from inside the University buildings. While the police were removing the barricades on College Street they were subjected to further bomb throwing and brickbatting. The police had to use several rounds of teargas to control the situation. 31 persons were arrested. Several police-

[Shri Vidya Charan Shukla] men and some members of the public received injuries due to bomb throwing and brickbatting.

i>ntu M. ivi. UHAKIA (Maharashtra): You seem to be congratulating the students who

श्रो राजनारायनः श्रीमन्, क्या सरकार को इस बात की जानकारी नहीं थी कि जब से अमरीका के पैटन टैंक टर्की के दवारा पाकिस्तान को जाने की खबर अखबारों में आई तब से हमारे देश का नौजवान तबका अमरीका के प्रति बहत ही क्षबध और कोध से भरा हुआ था। मैक नामारा साहब को अमरीका का प्रतिनिधि यहां के नौजवान तबका ने माना। सरकार को जब इसकी जानकारी थी, संसद में भी जब इसकी चर्चा हो चकी थी और जिस ढंग से अमरीका के टैंक पाकिस्तान को दिये जा रहे हैं और जिसके सम्बन्ध में भारत सरकार ने अपना कंसनं भी जाहिर किया है और अमरीका और टर्की दोनों को लिखा है कि इससे भारत की सुरक्षा को खतरा है, इससे हमारी सुरक्षा के लिये विषम परिस्थिति पैदा हो सकती है, तो जब ये बातें साफ थीं तो सरकार के दिमाग में यह बात क्यों न आई कि मैकनामारा साहब को भारत का नौजवान तबका अमरीका की उस ताकत का प्रतिनिधि समझेगा जो ताकत भारत और पाकिस्तान का टकराव कराने में आज पाकिस्तान को हथियारों की मदद बड़ी तादाद में दे रही रही है।

मझे खणी है कि मैं आज अपने कलकत्ता के विद्यार्थियों को बधाई भेजना चाहाता हं कि इस सदन की कार्रवाई के जरिये कि कलकत्ता के विद्यार्थियों ने मैकनामारा साहब का स्वागत जिस ढंग से किया वह बहुत ही अच्छा था. वह इस देश की राष्ट्रीय भावना का द्योतक है और इस देश की राष्ट्रीय भावना का द्योतक अगर यहां का नीजवान न होगा तो कौन होगा।

burnt tramcars and buses and threw bombs. You cannot associate the whole House with your compliments to such students.

(Interruptions)

SHRI A. P. CHATTERJEE: I think the hon. Member should not obstruct the proceedings of the House in this fashion.

to a matter of urgent public importance

श्री राजनारायनः श्रीमन्, मुझे अफसोस के साथ कहना पडता है . . .

श्री अवधेश्वर प्रसाद सिंह (विहार): राज-नारायण जी, उनके पास उस माओ त्से तंग की तस्वीरें थीं जिसने हमारी लाखों एकड जमीन पर दखल कर लिया है। बंगाल चीन का हिस्सा नहीं है, हिन्द्स्तान का हिस्सा है। बंगाल के विद्यार्थी . . .

(Interruption'*

SHRI A. P. CHATTERJEE: This Calling Attention is in respect of a very serious matter. Students were brutally assaulted by the police on the streets of Calcutta. When such a serious matter is going on, we would not allow Congress people to obstruct the proceedings of the House in this way.

MR. CHAIRMAN: Please sit down, Mr. Chatterjee.

SHRI A. P. CHATTERJEE: Sir, the hon Member, Mr. Rajnarain, is speaking, and he is being obstructed by interruptions.

MR. CHAIRMAN: I do not want anybody to interrupt. The speaker is there who is speaking. I would request Mr. Rajnarain to put specific questions only for clarification.

श्री राजनारायणः श्रीमन्, बही तो पूछ रहाहूं।

SHRI BHUPESH GUPTA: When the hon. Member, Mr. Rajnarain, is speaking and is framing the questions he is putting, Congress Members get agitated.

AWADHESHWAR SINHA: With that hon. Member this has become an every day affair. Sir, the Home Minister has not cared to say about the photographs

of Mao tse Tung carried by the students who demonstrated in Calcutta with shouts of "Mao tse Tung ki jut" —a shameless thing to do.

Calling Attention

(Interruptions)

MR. CHAIRMAN: You will have your chance to say

SHRI BHUPESH GUPTA: Will vou kindly direct, Sir, that a glass of water be supplied to that hon Member? He seems to be needlessly

MR. CHAIRMAN: I do not want anybody to stand without my permission and let Mr. Rajnarain quietly seek the clarifications he wants to.

श्री राजनारायण : श्रीमन

SHRI M. M. DHARIA: Sir, I did not obstruct the proceedings and I do not do, but when Mr. Rajnarain paid compliments to the students on behalf of the House, at that time I got up and said that he cannot pay compliments on behalf of the House.

श्रो राजनारायणः मैने यह नही कहा।

SHRI M. M. DHARIA: I have no objection if Mr. Rajnarain does so on his behalf or on behalf of his party, but when he says that on behalf of the House, it is my duty to say that it was unpatriotic, it was anti-social and it was also not at all in the interests of the countrywhat the students did in Calcutta.

MR. CHAIRMAN: Yes, it was not relevant.

SHRI M. M. DHARIA: I do not otherwise intervene; I am not the person to intervene just for the sake of making an interruption. I did so in this case because there should not be any feeling that the whole House paid compliments to such students who demonstrated in Calcutta.

श्री राजनारायण: श्रीमन, में एक अर्ज आपसे करूंगा कि आप हमारी बात सुना करें और आप हमारी जरा मदद कर दीजिये।

हमने यह कभी नहीं कहा कि "मैं हाउस की ओर से" मैंने कहा कि मैं अपना कांग्रेन चलेशन अपना घन्यवाद अपना मबारकवात हाउस की कार्रवाई के द्वारा भेज रहा हैं. . .

to a matter ofur'ent

श्रो एम० एम० धारियाः हाउस की कार्रवाइ है, हाउस की टेप रिकार्डिंग है. . .

MR. CHAIRMAN: I would like to make it quite clear that Mr. Rajnarain should understand, and everybody should understand, that he cannot speak on behalf of the whole House. Mr. Rajnarain can give his views about it.

श्रीराजनारायणः हमने वही कहा।

SHRI BHUPESH GUPTA: Sir. when I go abroad, or when we go abroad, we say we speak for India but it does not mean that everybody should agree with it. I speak for the House; you may not agree.

श्री राजनारायण: मैं आपका वडा शक्रिया अदा करता हं आपने बहुत ही बजा फरमाया कि हम अपने मुवारकबाद को इस हाउस की कार्यवाही के दवारा आज वंगाल के उन नौजवानों को देना च।हते हैं, जिन्होंने, मेक_-नामारा का इस ढंग से स्वागत किया।

SHRI M. K. MOHTA (Rajasthan): Sir, what is this? Is this a question?

DR. B. N. ANTANI (Gujarat): Sir, he says, I think you, Mr. Chairman, for helping me. He not giving his own personal congratulations; he is doing it through the proceedings of the House. What difference does it make?

MR. CHAIRMAN: As a Member of the House he can speak in the House but not on behalf of the House. He can express his view.

श्री राजनारायण : विलक्ल ठीक है।

MR. CHAIRMAN: You only speak here as a Member of the House.

SHRI BHUPESH GUPTA: If that is the position, I say we think that the

[Shri Bhupesh Gupta] House should congratulate those students of Calcutta for their just demonstrations against imperialism.

Calling Attention

(Interruptions)

SOME HON. MEMBERS: For burning buses and trams?

MR. CHAIRMAN: I have made the position quite clear. Mr. Rajnarain cannot speak on behalf of the House or pay compliments through the House but on his own behalf he can certainly express his view. Nobody would contest that.

श्री राजनारायण : श्रीमन्, मैं अपने घन्यवाद को हाउस की कार्यवाही के जरिए

SHRI BHUPESH GUPTA: Sir, I would ask vou as Chairman of the House to convey our congratulations to the students of Calcutta for their magnificant anti-imperialist demonstra-

SOME HON. MEMBERS: No, no.

(Interruptions)

MR. CHAIRMAN: No, no.

SHRI A. P. CHATTERJEE: Sir, I rise on a point of order with great respect may I say that what you have said is not quite according to the rules of procedure? With great respect I say so. Whenever we say something in the House, whenever we move a motion or make a proposal in the House, we make the proposal not in our individual capacity but as a Member of the House and we have every right to say that we do it on behalf of the House.

SOME HON. MEMBERS: No, no.

SHRI A. P. CHATTERJEE: When we say we do it on behalf of the House what we mean is that the House has to say yes or no to our proposal which we are placing before the House. It is for the House to accept it or reject it. That is how we say that we speak on behalf of the House.

MR. CHAIRMAN: I can understand Mr. Chatterjee saying on behalf of his own constituency but don't say on behalf of the House.

to a matter of urgent public importance

SHRI BHUPESH GUPTA: I can say on behalf of you if you allow me, Sir.

(Interruptions)

SHRI AWADHESHWAR PRASAD SINHA: Our Chairman cannot do such an unpatriotic act.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): May I say all this trouble could be avoided? If they ask only clarifications without giving their views this would not have arisen. If you ask a simple question there will be no difficulty.

SHRI BHUPESH GUPTA: We are not simpletons to put things like that. We would put the things as we like.

श्रीमन, आप हमें श्री राजनारायण : सनेंगे

MR. CHAIRMAN: Yes; you put the question.

(Interruptions)

श्री राजनारायण: आप सुनें, मैं सवाल पूछ रहा हं। हम सब लोग अपने को कहत हैं कि ह म इन्टेलीजेंट हैं, मगर इसमें इन्टलीजस कहां है ? जो कछ हम अपने धन्यवाद को भेज रह है तो इस सदन की कार्यवाही के जरिए ही तो भेजोंगे। तो मैंने यही कहा कि मैं इस सदन की कार्यवाही के जरिए अपने स्थालात का इजहार कर रहा है, अपना मुबारकबाद, अपना धन्यवाद . . .

VICE-CHAIRMAN (SHRI M. Ρ. BHARGAVA) in the Chair]

SHRI BHUPESH GUPTA: You have come here and you are . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): May I appeal to the hon. Members to stand up one at a time, and not three or four at a time?' Now, Mr. Rajnarain vou continue.

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SHR1 G. RAMACHANDRAN (No-ninated): Sir, on a point of order.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Rajnarainji, please take your seat. What is the point of order?

SHRI G. RAMACHANDRAN: For the first time on the floor of the House I am rising on a point of order and I hope it would be the last so far as I am concerned. I heard Mr. Bhupesh Gupta saying to the Leader of the House 'we are not simpletons like you'. I think this should be expunged from the proceedings.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No, no. He did not say that.

SHRI BHUPESH GUPTA: Sir, 1 never said .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, please sit down. I have disposed it of. You have not said that

SHRI BHUPESH GUPTA: I said we are not simpletons to put things in that fashion.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please don't explain. Let us continue.

श्री राजनारायण: मेरा सीवा सा सवाल या और अब भी है। क्या सरकार को इस वात की जानकारी नहीं थी कि अमरीका ने जिस तरीके से पाकिस्तान को पैटन टैकों की सहायता टर्की के द्वारा करवाई है उस पर हमारे देश का नवयुवक वर्ग बहुत ही कोबित है और बहुत ही क्षमित है और मैक्नामारा साहब को वह आज अमरीका का प्रतिनिधि मान रहा है? ऐसे वातावरण में मेक्नामारा साहब को इस देश में चतुर्दिक् घुमाने की व्यवस्था क्यों की गई? सरकार को असानी से समझ लेना चाहिए था कि इस हालत में जबकि अमरीका पाकिस्तान को फीजी हथियारों को सहायता देकर भारत की

सुरक्षाको खतरा पैदा कर रहा है तो मेक नामारा साहव जब यहां पर आयेंगे तो उनका ऐसे ढंग से ही स्वागत होगा। मैं यह फिर कहना चाहता हूं कि सरकार को इस 21 साल की आजादी के बाद भी यह फर्क करना क्यों नहीं सम्भव हो पा रहा है कि बल्ब का टूट जाना, बस का जल जाना इनसान की जिन्दगी के बराबर नहीं है। जो बल्ब टूट जाता है वह लग सकता है जो बस बिगड़ी वह बन सकती है।

to a matter of urgent public importance

श्री अकबर अली खान (आंध्र प्रदेश) : किसका नुकसान है ?

श्री राजनारायण: वह अलग वात है। लेकिन अगर इनसान की जिन्दगी गोली चला कर ले ली जाय तो वह वापस नहीं लाई जा सकती। ये हमारे मित्र अक्सर कहा करते हैं कि यहां जो सामान जला दिया जायगा वह अराष्ट्रीय काम है। मैं कहना चाहता हं और बहुत ही अदब के साथ कहना चाहता हूं कि जिस ढंग की कार्य-वाहियां आज सरकार की ओर से हमारे मुल्क में हो रही हैं उनका विरोध होगा और जमकर विरोध होगा ओर फलस्वरुप हो सकता है कि कहीं पर एक-दो ईट पड़ जायं, हो सकता है कि किसी कांस्टेबिल को चोट लग जाय, हो सकता है कि कहीं कुछ और गड़बड़ हो जाय, मगर सरकार को गोली नहीं चलानी चाहिए, अगर सरकार जनतंत्री है तो, तब तक जब तक कि सशस्त्र विद्रोह के द्वारा सरकार को हटाने का आन्दोलन या कान्तिकारी विद्रोह न हो। तब तक सरकार को गोली जनतंत्र में नहीं चलानी चाहिए। एक नहीं अनेक मल्कों के उदाहरण में दे सकता हूं जहाँ पर पुलिस ने गोली नहीं चलाई। 1919 में आस्ट्रिया में तीन पुलिस कांस्टेबिलों को मार डाला गया, केबिनेट बैठती है लेकिन केबिनेट ने कहा कि जनता के पैसे से इनको तनस्वाह मिलती हैं, इनको अपनी जिन्दगी को खतरे

[श्री राजनारायण]

Calling Attention

में डालने के लिए ज्यादा तैयार रहना चाहिए, लिहाजा गोली नहीं चली, बियतनाम के प्रश्न को लेकर अभी अभी हाल में इंगलैंड मे क्या हुआ, मगर तब भी गोली नहीं चली। तो यह सरकार विश्वविद्यालय में पुलिस क्यों भेजती है। वहां राष्ट्रपति शासन है, मैं जानना चाहता हं सरकार से . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Rajnarain, will you please take your seat? I want to make one thing clear. In the call attention notice the Minister makes a statement and it is open for the Members to seek any clarification arising out of the statement made by the Minister. The call attention cannot be used as an occasion for making long and big speeches. I hope Members will keep this in mind.

SHRI BHUPESH GUPTA: Only I hope you will remember that we are entitled to ask what is missed in the statement. We can certainly ask about such things.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Yes; arising out of the statement.

श्री राजनारायण : मैं यह चाहता हं कि हमारे आदरणीय श्री भागंव जी भी इस वात को अपने दिमाग में रखें कि यहां पर जब डा० जाकिर हसेन इस पद पर आसीन थे तो उनके और हमारे बीच एक अंडरस्टेंडिंग हुई थी। जब हमने नियमों में संशोधन के लिए प्रस्ताव पेश किया क्योंकि हमारे यहां एडजर्नमेंट मोशन नहीं है, कार्यस्थगन प्रस्ताव नहीं, हमारे यहां नो-कानफीडेन्स मोशन नहीं है. अविश्वास का प्रस्ताव नहीं है, हमने उदाहरण दिया उत्तर प्रदेश की विधान परिषद का जहां नो-कानफीडेन्स के मोशन का हक है और एडजर्नमेंट मोशन का हक है तो उस समय डा० जाकिर हसैन ने बहुत ही ठीक कहा था कि देखो जब तक नियम का परिवर्तन नहीं

हम इस ढंग से मर्यादित करते हैं कि आपका सारा मकसद इसमें आ जाय। इसलिए मैं चाहता हं.

to a matter of urgent

public importance

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Rajnarain, you have raised another point. So long as the rules which are there in the book remain in force they are to be accepted by each and every hon. Member. It is however open for any Member to suggest any amendments to the rule and they can be duly considered by the Rules Committee. With that provision we proceed.

श्री राजनारायण: ठीक है वही रूल्स को थोडा व्यापक किया जाय।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No, no. That does not arise.

श्री राजनारायण: तो मेरा सवाल स्पष्टीकरण है। क्या धर्मवीर साहव जब विद्वविद्यालय के अन्दर पुलिस का प्रवेश कराया तो सरकार से कोई बात की थी। हमने अखबारों में बयान पढ़ा है कि यहां के डिप्टी होम सेकेटरी को पूरी जानकारी कराई गई है। तो वहां पुलिस के प्रवण, पुलिस के वल-प्रयोग के बारे में वहां के अधिकारियों ने केन्द्र के अधिकारियों से सलाह मश्विरा किया था तो क्या यह। की इस सरकार ने विश्वविद्यालय के अन्दर पुलिस के प्रवेश, की बान कही थी ? दूसरी बात यह कि क्या सरकार ने इसको देखा है, अखबारों में यह है कि वहां के शिक्षकों की संस्था ने, वहां के विद्यार्थियों की संस्थाओं ने, वहां और जितनी जनप्रिय संस्थायें हैं सभी ने पुलिस की एटासिटीज़, पुलिस के जुल्म और ज्यादती का विरोध किया है। तो इन तमाम चीजों का रोजनी में क्या यह सरकार इसको उचित समझेगी कि वहां से शोघातिशीघ्र श्री धर्मवीर को इस समय वापस बलाये जिसने इस समय चनाव के मौके पर इतनी बड़ी विपदा खड़ी कर दी, हो जाता यही कालिंग अटेंशन है, इसी को पता नहीं यह मामला कब तक आगे बढता

public importance

चला जाय, कल हुआ, आज हुआ। विश्व-विद्यालय में पुलिस, स्कुलों में पुलिस घुसी, दुकानों में पुलिस घुसी है, सड़कों नें लड़कों को मारा, बच्चों को मारा और इसको राष्ट्रभक्त कहते हैं कि विद्यार्थियों पर गोली चलाई गई तो क्या हर्ज, इंडा चलाया गया तो क्या हर्ज विश्वविद्यालय में पुलिस का प्रवेश हो गया, गोली चल गई तो क्या हर्ज है क्योंकि एक बस जलाई गई'एक बस्व टट गया। वाहरे जनतंत्र । वाह रे हमारे जनतंत्र के समझदार। इसलिये मैं निवेदन करूंगा कि सरकार इन तमाम बातों का उत्तर दे और यह बताये कि सरकार क्या कदम तत्काल उठाने जा रही है और जो लोगइसमें चोटिल हैं. जो लोग इसमें घायल हैं, जिनकी जिन्दगी का नुकसान हुआ है उनको क्या मुआविजा देगी और जितने विद्यार्थी और दूसरे लोग गिरफतार है उनको तत्काल छोड़ देने की कोई व्यवस्था कर रही है या नहीं कर रही है। सारी की सारी बात हो। और आगे भी श्री मैक्न मारा साहब को किसी दूसरे यहर में इस समय घमाने का प्रवन्ध न हो. मेरा यह सरकार को सुझाव है।

Calling Attention

श्री विद्याचरण शुक्ल : सभापति जी पहले तो यह है कि श्री मैकन मारा साहब चाहे अमरीकी नागरिक हों किन्तू वह यहां अमरीकी नागरिक की हैसियत से नहीं आये वे यहां वर्ल्ड बैंक के अध्यक्ष के नाते आये हैं और सरकार की तरफ से वर्ल्ड बैंक के अध्यक्ष के नाते ही उनका आतिथ्य-सत्कार किया गया और यह बात बिल्कूल ालत है कि उनको अमरीकी प्रतिनिधि के रूप में लेना और इस तरह से उनके साथ व्यवहार करना। जहा तक कि राजनारायण जी ने अपनी राय दी कि किस तरह से कानून-व्यवस्था देश में रखनी चाहिये और क्या करना चाहिये, तो यह उनकी राय हो सकती है और जो भी जिम्मेदार और सभ्य सरकार भारतवर्ष में या देश में चलती है

वह कभी किसी सार्वजनिक सम्पन्ति के नुकसान होने, नष्ट होने को नहीं देख सकती, कोई भी व्यक्ति जब सार्वजनिक सम्पत्ति को नष्ट करता है तो उसको रोकना उसका प्रथम कर्तव्य है, जो कि जनता की सम्पन्ति है, चाहे वह एक बल्ब हो, ट्रामकार हो या बस हो, वह नष्ट करने की कोई कोशिश करता है तो वह एक राष्ट्रद्रोह है, वह राष्ट्रप्रेम की कार्यवाही नहीं है, इसलिये उसको रोकना हर एक जिम्मेदार सरकार का कर्तव्य है और जब तक हम यहां हैं राष्ट्र की सम्पत्ति जनता की सम्पत्ति को कोई भी नष्ट करने की कोशिश करेगा तो उसको रोकने का हर सम्भव प्रयत्न करेंगे। उसके साथ साथ विश्वविद्यालय में पुलिस ने प्रवेश किया इसके बारे में आपने पछ। तो उसके बारे में यहाँ से कुछ पुछताछ नहीं की गई थी, जैसी वहां आवश्यकता पड़ी उसके अनुसार वहां के स्थानीय अधिकारियों ने काम किया।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shri Barbora

श्री राजनारायण: आपने अखबार में पढ़ा होगा कि वहां के सेक्रेटरी ने कहा

THE VICE-CHAIRMAN: I have called him.

श्रो जो व दबोरा (अ.साम) : क्या सरकार को यह जानकारो नहीं है कि यह वर्ल्ड बैंक जो है यह अस्ल में अमरीकन पंजीवाद का ही एक हथियार है और सारी दनिया में अमरीकी पंजीबाद को मजबत करने के लिये ही गरीब मल्कों में अपना जाल विद्यारहा है और इसीलिये अमरीकन पुंजीवाद के जो प्रतीकश्री मैकन मारा हिन्दस्तान मे आये अमरोकी साम्याज्यवादी श्री मैकन मारा हिन्दस्तान में आये, तो इसके विरोध में प्रदर्शन करने के लिये तमाम हिन्दस्तान का नौजवान जगह जगह तैयार है और इसलिये अगर यह जनतंत्री सरकार थी तो उस सरकार ओर सेश्री मैकन मारा साहब का यह दौरा

श्री जी० बरबोरा]

करवाने का पुरा प्रवन्ध बन्द करना चाहिये था और अभी भी चाहिये कि उनका दौर। बिल्कुल बन्द कर दिया जाय।

श्री विद्याचरण शुक्ल: माननीय सदस्य यदि अपने दिल को प्रसन्न करने के लिये श्री मैक्नमारा को अभरीकी प्रतिनिधि कहना चाहते हैं तो मुझे कोई आपनि नही है लेकिन मैंने इसको साफ किया है कि वह अमरोको प्रतिनिधि के रूप में नही आये हैं विश्व बैंक के अध्यक्ष के रूप में आये हैं। शान्तिपूर्वक प्रदर्शन (करना एक अलग बात होती है और सार्वजनिक सम्पत्ति को लटना और गंडागदीं करना एक अलग बात होती है। शान्तिपूर्ण प्रदर्शन कहीं हो तो उसे रोकने का प्रयत्न नहीं करते हैं किन्तु जब कि सार्वजनिक सुरक्षा और जन-सम्पत्ति का नुक-सान होता है तभी हमको उसके ऊपर कार्यवाही करनी पडती है।

SHRI CHITTA BASU (West Bengal): Sir, before I begin I want to make my position clear with regard to the notice. I gave notice to draw the attention of the Government to the entry of the police into the campus of the Calcutta University and the situation arising therefrom. You may have seen it.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now your clarification.

SHRI CHITTA BASU: I come to my clarification.

SHRI LOKANATH MISRA (Orissa): Unless he makes it clear he cannot be closer to the student community.

SHRI CHITTA BASU: With regard to his comments I can use stronger words against him. May I know from the hon. Minister whether the Government of West Bengal displayed over-enthusiasm and over-zeal in making arrangements for according reception to a person like Mr. McNamara, who evokes no inspiration or admiration in any patriot of any country

for the dirty deeds he did in Viet Nam, but only evokes condemnation and resentment from the citizens who are left with . .

to a matter ojurgtnt public importance

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Chitta Basu, you can avoid all these adjectives.

SHBI BHUPESH GUPTA: No. Why should the adjectives be avoided? It is very relevant. It is the character of the person which provokes it. (Interruptions). You use adjectives against us . . .

SHRI CHITTA BASU: Mr. Gupta, I do not require your assistance. Is it the reason that has provoked the patriots of Calcutta to make a counter-demonstration against the visit of Mr. McNamara? In his connection, it has been reported that the arrangements made by the Government of West Bengal in their over-zeal and over-enthusiasm were much more pompous and, gorgeous than the arrangements made to receive our Prime Minister and also the Home Minister. That is No. 1. No. 2, may I know whether the attention of the Government has been drawn to a statement issued by the Vice-Chancellor of the Calcutta University:-

"We, the Vice-Chancellor, the Pro-Vice-Chancellor and the Teachers, present in the University notice that some policemen and officers entered the University premises this evening without the permission of the Vice-Chancellor or the Pro-Vice-Chancellor and assaulted students and employees in front of the Vice-Chancellor's room inside the Dharbhanga hall of the canteen. We have been informed that they have also arrested a few students inside the University premises. We deeply regret this action."

May I know if his attention has been drawn to this very clear statement, as I have read out from the "Statesman" of yesterday-the statement of the Vice-Chancellor of the Calcutta University—and whether it is not improper for the police to enter the University

premises without the prior permission of the Vice-Chancellor which, I am told, is- the basic policy of the Government of India with regard to the entry of police into any academic institution? Thirdly, may I know whether it is a fact that the police also entered the school in the airport of Dum Dum, where the students where taking their examination? They severly beat up the students and teachers and entered forcibly into the residential quarters of the aerodrome employees and manhandled them. If these facts are correct, wiH the hon. Minister institute an enquiry...

CaUing Attention

SHRI M. N. KAUL (Nominated): Judicial.

SHRI CHITTA BASU: Not judicial. Will he institute an enquiry to find out whether there were any excesses committed by the police to meet the situation? If not, I want to know the reasons therefor. In this connection, I also associate myself with the sentiments expressed by Mr. Rajnarain with regard to the action taken by the students in resenting the visit of Mr. McNamara.

SHRI VIDYA CHARAN SHUKLA Those who destroy the public property are not patriots and we do not look upon them as patriots. Secondly, I have already stated in my main statement that when it was apprehended that the fire that was put on the tramcars was likely to spread to the adjoining shops and houses and because of the heavy brickbatting coming from within the university area, they had to enter the university area. After their entering the university area and arresting five ring leaders the brickbatting stopped and then the Fire Brigade could come and put out the fire. So, to protect the life and property of the citizens of Calcutta, this action had to be taken at that time. If anybody could have waited for taking permission, by that time much damage would have been done, and there would have been no remedy to undo the damage that would have been done already in the

meantime. These are the circumstances in which the police perforce and much against their wishes had to go there. Policemen do not feel very happy in entering the university campus and taking action there.

As far as the question of entering the school is concerned, in the Dum Dum area, when the miscreants were creating trouble and when the police party tried to apprehend them, they ran and entered the school, and the police had to go behind them and take them from there. It is not as if the police went into the school all by themselves; there was no overzeal-ousness or overenthusiasm on their part. They were doing a very difficult duty in protecting the life and property of the citizens of Calcutta, and for their self-restraint the police should be congratulated.

SHRI A. G. KULKARNI (Maharashtra): I am personally always here to uphold the right of the population to demonstrate peacefully. But here what I am finding is very violent demonstrations are taking place, and particularly in an atmosphere surcharged with violence in Calcutta area it is absolutely necessary to take steps and in this respect I am one with the Government. But I do not understand what was the reason for which, at this moment when the political parties are going to exploit the situation in Calcutta for election purposes, the Government thought it proper to send Mr. McNamara to Calcutta. I do not understand it because the political parties are going to take advantage of this situation, and at least the Government should have thought it fit to keep the peace in tliat area till the elections so that this would not have taken place, because the political parties are in the habit of exploiting the situation, particularly the Communists.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Will you come to your clarification?

SHRI A. G. KULKARNI: Why I say this. .

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THE VICE-CHAIRMAN (SHR

M. P. BHARGAVA): You need not reply.

SHRI A. G. KULKARNI: I want to know whether the Government at apprehended the maturity of the Calcutta population when such a person as the PreslHent of the World Bank—he may be an American; tomorrow he may be a Russian; but a mature country such as ours must welcome the high dignitary on a standard befitting him. So I do not side with my friends on that side though I side with them on economic matters.

THE VICE-CHAIRMAN (SHR

M. P. BHARGAVA): I will have to remind you again that you have expressed quite a lot of opinion. Come to your clarification.

SHRI A. G. KULKARNI: I am coming.

THE VICE-CHAIRMAN(SHRI M. P. BHARGAVA): Unless each hon. Member remains within his limits this cannot be conducted.

SHRI A. G. KULKARNI: What I wanted to say is the maturity of the people, and the Government should have judged this thing. It would have been better if we had not shown this disrespect to a high dignitary of the World Bank. I only want a last clarification whether the Government will take a lesson from these incidentsincidents occurred in the United Kingdom when there was a demonstration against the Vietnam policy of the Government of the United States-whether the Government will now introduce certain measures in the Police Department so that there should be no necessity of any law being passed . . .

SHRI VIDYA CHARAN SHUKLA: The hon. Member has compared instances here in our country and in the United Kingdom. I think we would do much better to compare the situation at all levels, compare at governmental level compare the opposition parties.

compare the responsibility of the opposition leaders here and there; everything should be compared; only then We can come to a conclusion; and only them lessons can be drawn. As for the maturity of the population of Calcutta and other places, I would say that the people of Calcutta are very mature, very responsible. They are only a handful of hooligans who create all this trouble.

to a matter of urgent bublic importance

SHRI BHUPESH GUPTA: I strongly protest. No, Sir. Ten political parties gave the call. You are calling the political parties hooligans?

SHRI VIDYA CHARAN SHUKLA: As far as the reason for Mr. McNama-ra's visit to Calcutta is concerned, for obvious reasons I am not going into that.

SHRI M. PURKAYASTHA (Assam): Mr. Vice-Chairman, the Minister has stated that bombs were thrown at the police. Will the Minister please clarify what were the types of bombs that were thrown at the police? Were these bombs like those thrown by the Americans in Vietnam or like these crackers that are generally used by children during Diwali and other festivals? It has been stated that 800 students demonstrated in College Street. Will the hon. Minister please state how many policemen were deployed on the streets of Calcutta on that day? Is it not a fact that because of the deployment of a huge number of police force unnecessarily students were provoked and there were incidents of stonethrowing as alleged by the police? Is it not a fact that the Vice-Chancellor of tne Calcutta University was present in the university premises but without his permission the police entered the university premises and belaboured the students and the employees? WiH the hon. Minister please also state how many policemen were injured as a result of stone-throwing and bomb-throwing? How many of them were admitted into the hospital? How -aany students and policemen were injured?

Will the Minister please also state how many arrests took place on that day so that we may know the actual situation?

SHRI VIDYA CHARAN SHUKLA: In mv main statement I have stated that 31 persons were arrested, and I have information about the Dum Dum area where a Deputy Superintendent of Police was seriously in brickbatting injured and ten policemen also received injuries brickbatting. As far as the police 'bandobust' is concerned, it was not the police arrangements that caused anv provocation. The police arrangements When we were normal apprehended demonstrations and violent troubles, precautionary measures had to be taken, but. those precautionary measures were as a result of apprehension of violent troubles, and violent troubles were not as a result of those arrangements. It is just vice versa. As far as the nature of bombs is concerned, the hon. Member has asked whether these are like bombs which are used in Vietnam or whether these are crackers which are used in our houses during Diwali. I would say that the bombs that were used in Calcutta were in between the two, neither heavy bombs nor simple crackers. We may take them as oversized and very strong crackers. Some of those oversized and very strong crackers which did not explode have now sent to laboratories ior analysis.

SHRI BANKA BEHARY DAS (Orissa): I am astonished why the hon. Minister is differentiating so much between the President of the World Bank and an American citizen if he is a guest of the Government of India, because to him he might be conducting the tour as the World Bank chief, but those who do know might see in him an American citizen who was responsible for Vietnam. But here the most important aspect of the matter is whether those who had s right to demonstrate, whether he is Mr. McNamara or Mr. Brezhnev, committed violence to such an extent thai the police had to commit excesses This is the limited issue which we

have to judge. Today it might be the case of Mr. McNamara. Tomorrow it may be the case of Mr. Kosygin or Mr. Brezhnev. I want to know from the Minister a specific answer.

to a matter of urgent bublic imbortanci

SHRI BHUPESH GUPTA: Mr. Kosygin will never get ^brickbats in Calcutta. It is absolutely clear that Mr. Kosygin will never get brickbats in Calcutta. This clearly shows . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order, order, Please. Mr. Banka Behary Das is in possession of the floor.

SHRI BANKA BEHARY DAS: I am not prepared to tolerate or concede anything which clearly shows a slant in mind. Some of the Naxelerites who owe allegiance to Mao Tse-Tung were also participants in this demonstration. Tomorrow, it may happen that some of the pro-American spies in this country may take the leadership in demonstrating in front of Mr. Brezhnev also. So, it is immaterial who does it because in this democracy we concede this right to anybody who is here as a citizen; he has a right to demonstrate if he feels that some injustice has been perpetrated and if his feeling is that it is going to impair the relations between this and that country. So, I am not going into this matter. I am only concerned here with...

SHRI A. D. MANI: (Madhya Pradesh): Put a question.

SHRI BANKA BEHARY DAS: This point arose and I think it is necessary that I should reply to that point.

Mr. Vice-Chairman, I want to know from the Home Minister—all those people who went to Dum Dum Airport have a right to demonstrate—whether they used violence to such an extent and whether there was a necessity for the police excess, because I have seen

[Shri Banka Behary Das.]

Calling Attention

from the reports of newspapers—not only the statement of the Head Master -that the police entered the school where the students were sitting. And I have also seen it published in papers that the Aerodrome officers—they have also represented before the Government of India-that their life was not secure because the police behaved like this, went inside and beat some of the Aerodrome officers also.

I want to know from the Minister about this Calcutta University incident also. There is the statement of the Vice-Chancellor. Of course, I am not one with those students who demonstrated before the house of the Vice-Chancellor in the campus. I would rather plead here that the students also should behave properly inside the campus; they should not take advantage of that. But may I know from the hon. Minister whether he is going to believe the version of the police officer who has given this report to him or whether he is shoing to believe the version of the Vice-Chancellor, the Pro-Vice-Chancellor, the members of the staff, who have decried this intrusion of the police into the campus. If there is a difference of opinion between the Police Chief of Calcutta and the Vice-Chancellor and the Pro-Vice-Chancellor, I would accept the version of the Vice-Chancellor and the Pro-Vice-Chancellor. So, in view of this, may I know from the Minister whether he is prepared to constitute a judicial Inquiry Committee so that the real truth may be found out. Otherwise, the Vice-Chancellor and the Pro-Vice-Chancellor of the Calcutta University who are much more responsible people than the police officials of Calcutta City will have a feeling that this Government is not prepared to honour the sanctity of the Calcutta University. At the end of the statement, they have mentioned, we do not want from any quarter that the sanctity of the Calcutta University should be in any way impaired, whether it is by the police or by political parties or by the students. This is the statement that has come.

In view of this, may I request the hon. Minister that he will institute a high-level Inquiry Committee to And out whether the students committed violence or the police went into the-campus and committed all those excesses which resulted in such a statement from such prominent people of Calcutta?

to a matter of urgent

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SHRI VIDYA CHARAN SHUKLA: Nobody denies the right of peaceful demonstration to any section of our society. But here in Calcutta they were not peaceful demonstrations. These demonstrations always turned violent and, as I have stated in my main statement, there was a good deal of destruction of public property dux-ing these disturbances. Police have to act in difficult circumstances ana they have to act taking into account all the circumstances as they =»rise. And as far as the question of inquiry is concerned, I do not think there Is any need for an inquiry because the facts are clear prima jacie. Where is the need for an inquiry into such things?

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: We have heard a long explanation. First of all, I should like to know from the Minister and his Government whether they considered the implications of the visit of Mr. McNamara to this country at this particular moment, political implications. The hon. Members have said that he came as a World Bank man, not as an American citizen. But the man who came is Mr. Robert McNamara who was responsible for the escalation of war in Vietnam, who has been rejected by the American people. So much so.

SHRI AKBAR ALI KHAN: May I know...

SHRI BHUPESH GUPTA: Please. Let me finish, Mr. Akbar Ali Khan. You always get up to disturb me.

SHRI AKBAR ALI KHAN : No, j no. But I think I have a right to j disturb you.

SHRI BHUPESH GUPTA: Do.

Calling Attention

SHRI AKBAR ALI KHAN: I say that Mr. McNamara was called as the i President of the World Bank to help us in our difficult

SHRI BHUPESH GUPTA: Mr. Akbar Ali Khan, do you think that I did not know that?

THE VICE-CHAIRMAN(SHRI M. P. BHARGAVA): Mr. Gupta, please proceed.

SHRI BHUPESH GUPTA: You see. He whether out of affection he makes this Then . . . (Interruptions.) interruption He says—I have just taken down—that Mr. McNamara came as the World Bank Chief. But he is an American citizen, not only an American citizen but the former American Defence Minister responsible for the escalation of war in Vietnam. rejected by the American people, having faced demonstrations within his own country so much so, even President Johnson found it difficult to keep him as a member of his Cabinet and he had to be shoved on to the World Bank. Have they taken that factor into account? When such a despised and discredited man, a standing provocation to world public opinion, was oeing brought, no matter under what pretext, at this moment an implication does arise. This is the first thing.

Secondly, in this connection, in 1965 the invitation to Shri Lal Bahadur Shastri, our late Prime Minister, was cancelled unilaterally by Washington on some ground. They thought that he should not be invited. We rejected that kind of thing, we condemned that attitude. Now, when feelings are running high, when the American Government is discredited, when President Johnson, Mr. McNamara's boss has lost the election and a worse mar has come—they are birds of the same

at this moment the feather-why Government thought—that Mr. Mc-Namara's visit should be timed? This you should explain.

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Thirdly, he was brought here. Look at the way the Government benaves. The Deputy Prime Minister went to the airport to receive him. Please understand—I am not using the words 'the Finance Minister'. Mr. Eugene Black and Mr. Wood also came. They were both Presidents of the World bank. See how they were received. But see how this despised and discredited man has been received in this country. We have our Deputy Prime Minister going to the airport to receive him. Well, I am not going into the question of protocol here. This is something which disgraces country. When our Prime Minister lands London, the British Prime Minister in never comes to receive her. The American President, head of the Government, never to receive our Prime Minister at comes Washington oi wherever it is in the States. Here the Deputy Prime Minister to the airport to receive Mr. rushes McNamara.

Then, Sir, from the Calcutta papers X am surprised to see that all the ifficers of the Government are dancing attendance at the Rashtrapati Bhawan to have a darshan of Mr. McNamara. This is a disgraceful affair. You sent your Deputy Prime Minister to Washington. I should like to know . . .

SHRI A. G. KULKARNI: On a point of order. Is Mr. Chatterjee allowed to read that statement?

SHR1 A. P. CHATTERJEE: I am reading something pertaining to this matter.

SHR1 BHUPESH GUPTA: Does he want him to read Lady Chatterley's Lover?

VICE-CHAIRMAN(SHRI M. P. BHARGAVA): Please.

SHRI BHUPESH GUPTA: These are the matters. You consider. I know Mr. Shukla .

[Interruptions by Shrimati Lalitha (Rajagopalan)]

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please take your seat.

SHRI BHUPESH GUPTA: Do I understand that my reference to a lady has provoked that lady?

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please continue with your clarification.

SHRI BHUPESH GUPTA: I have no intention of provoking any lady even when I mention the name of Lady Chatterley's Lover. . . (Interruptions). Then to Washington Mr. Morarji Desai went. You saw how many officers came. In Calcutta the Raj Bhavan was crowded by all the officials of the Bengal Government. This is a disgrace. This point I should like to be explained.

Sir, he said, the Calcutta public is mature but this was done by hooligans. First of all, the hon'ble Minister was making a misstatement having been wrongly briefed, I believe. The call was given by ten political parties of Calcutta apart from the students' organisations. Surely they are not parties of hooligans.

Then, Sir, he missed the fact that Mr. McNamara had to be taken from the airport by a helicopter to the Maidan and a car could not travel this ten-mile distance from the Dum Dum airport to the Raj Bhavan.

1 p m

SHRI KRISHAN KANT (Haryana): By a Russian helicopter.

SHRI BHUPESH GUPTA: All right. Mr. McNamara knows what a helicopter is. You may not know that. But he had to be lifted by a helicopter, and the hon'ble Minister thinks

that the Calcutta public was in sympathy and it was a trouble created by hooligans. What else could be a grosser misstatement of facts by the Home Minister?

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Coming to the other aspect, his statement was wrong. Sir, I have studied all the papers. One paper is with me. It gives photographs of police using violence, police taking hold of the people and dragging them. Is he aware that in the Motijheel College Women were beaten up by the police that the police entered the Dum Dum area, the airport, and the High School and beat up the teachers and the students alike, when there were examinations in progress. Civil Aviation employees were beaten up. Their representatives made public statements which appeared in more than one Bengali daily papers. Their >iuar-ters were raided by the police and they were beaten up inside their quarters. Among them were Shri B. N. Sanyal and Shri A. N Lal. They were both assaulted within their quarters in the Dum Dum area.

He referred to the Jessore Road. Here police atrocities continued in the evening when shops were entered into, houses were entered in the people were beaten up there.

Coming to the Calcutta University, the police entered the campus at 5-15 p.m. without any reference to the Vice-Chancellor. The Vice-Chancellor had to condemn or disapprove of it. Boys and girls were assaulted by the police and a large number of them were arrested. Sir. arrangements were made as if the Calcutta people had to be taught a lesson, as if Mr. McNamara had come to stage another kind of police Vietnam in our Calcutta city. I should like to know why this kind of thing was done. Why did the Government not realise that the people of Calcutta with their great anti-imperialist tradition, with their great tradition of left movement, would roar like a lion against Mt. McNamara, that they would be there to register their protest in the manner in which they did? In view of

these things why did they decide to send this discredited, despised man to a city which is known for its tradition?

Sir, did they take into account the fact that in 1945 in support of the Vietnamese liberation struggle there were people scenes in the streets of Calcutta? The people of Calcutta laid down their lives; some people died in the streets of Calcutta fighting the British because the British were helping the French at time in order to keep the Vietnamese people down. Is it proper for the Government of India at this very moment to send this man to a city of this nature? I would have welcomed if this thing had happened Delhi. But unfortunately here we are democracy and strong enough: left movement is not strong enough. But it is a proud day for me that it happened in Calcutta. I tell you that I was proud yesterday for once very much that after a long time my city of Calcutta stood up to the monstricity of the presence of such a filthy warmonger as Mr. Robert McNamara.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is your next clarification?

SHRI LOKANATH MISRA: What is this you are allowing? Now he js espousing his own point of view, his own philosophy. What I intend to say is that justice must be done to everybody. If you have given him ten minutes, there is no reason why my party should not be given ten minutes? You cannot do away with my party.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): This will be expunged.

SHRI BHUPESH GUPTA: Nothing should be expunged.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Then why are you going far away from your point? What is your next clarification? 6—4's R. S./68

SHRI BHUPESH GUPTA: He wants | some more time. You can take two minutes from mine and give it to him. Only his name is not there. What is happening in Calcutta? Does he know that Mr. McNamara was taken to meet Mr. G. D. Birla, Mr. B. M. Birla and the big business there? A picture has ! papers showing appeared in the McNamara meeting the Mayor of Calcutta. But the Mayor is not even looking at him; he is looking at somebody else. This is the position. Such an action has been taken in order to build up some kind of connections between the Birlas and Mr. McNamara. That is their idea. Therefore, for the entire provocation the Government is responsible. I would request you to ask the Government to hold a public enquiry into the manner in which the Government behaved over this matter.

to a matter of urgent publi: importance

There was no need, in the first instance, to send Mr. McNamara to Calcutta. Having sent hirn, the entire police force was mobilised against the people of Calcutta...

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That will do.

SHRI BHUPESH GUPTA: . . . against all political parties of Calcutta and the students' organisations.

Before I sit down, once again I pay my wholesome tribute to the students and the people of Calcutta because what they have done will be remembered as an act of glory, will inspire the people of Vietnam and other freedom loving people, will go a long way to cement our abiding friendship and solidarity with the brave, unconquerable Vietnamese people.

SHRI VIDYA CHARAN SHUKLA: Our views on the Vietnam question are well known and I need not go into all that. Sir, out of this long speech only one point I would answer and the rest of the points, I think, I have either answered or they do not relate to the presence of the matter before the House.

[Shri Vidya Charan Shukla]

Sir, hon'ble Mr. Bhupesh Gupta said that ten political parties gave a call for this kind of demonstration. I presume the call given by the political parties was for a peaceful demonstration to which I do not object. What I said was that it was hooligans and not the political parties which created this trouble . . .

SHRI BHUPESH GUPTA: Who provoked them?

SHRI VIDYA CHARAN SHUKLA:... and these hooligans are to be blamed. The political parties were probably doing it and would have probably done it in a peaceful way. But the hooligans created this complicated and unsavoury situation in which this action had to be taken.

SHRI M. M. DHARIA: Mr. Vice-Chairman. Sir, has the Government realised that, having regard to the severe resentment against the arms aid by America to Pakistan and also the resentment against the foreign aid being received by this country and loans being received by this country from foreign countries without moBilising the resources here, and having regard to the fact that Mr. McNamara is not only the President of the World Bank, but he is also one of the statesmen responsible for the conflagration in Vietnam and against whom there is lot of resentment in this country, arranging a tour of Mr. McNamara to Calcutta is nothing but a symptom of our political immaturity?

Mr. Vice-Chairman, Sir, is it also not a fact that this problem of students has indeed become a very serious problem in the whole country? Whether it is Allahabad, or Lucknow or Banaras or Calcutta, one thing Ts very clear that these students are being victims of political parties who are trying to utilise this force for their political game. If we desire that these students should not be the victims this way or that way, may I know what is the positive approach of the Government to see that these students are not led that vray? At the same time may I

know from the Government whether it is not necessary to give training to our own police who have been committing atrocities while performing their duties? And from that point of view, when we look to these various statements issued by the Vice-Chancellor and the Pro-Vice-Chancellor in Calcutta, I have a reason to believe that the police have committed excesses in Calcutta and due note of it shall have to be taken. The Government should also take note of the fact that in Calcutta it is not that the posters of Mao are hung, it is not that anti-national slogans are given, but 'there are elements who are interested in carrying out all these anti-national and antisocial activities in Calcutta and it is by such elements that the trams and buses are being burnt. What action j is being taken by the Government I against such people? May I know from j the Home Minister whether it is the students or whether it is such miscreants who are responsible for such things, and what action is being taken against those responsible? To-day it seems as if in Calcutta, it is not the rule either of the Central Government or of the State Government; tlie rule seems to be of those people who have carried on those activities in Naxalbari, of such people who have their loyalties to China, Peking and Mao. May I also know from the hon. Minister whether, in order to avoid such things, the Government will take care. . .

to a matter of urgent public import ance

SHRI BHUPESH GUPTA: What about Morarji?

SHRI M. M. DHARIA: . . . at least to see that from the Government's end no such instigations are made where the people get provoked?

SHRI VIDYA CHARAN SHUKLA: Sir, we know the sentiments of our population regarding burning questions like Vietnam, the arms supply to Pakistan through Turkey and so on. Here, as I explained earlier, when the World Bank President came on a work which was important for our planning and in several other respects, he

had to be taken round to places where his visit was necessary. It was not that it was done to provoke any people or we did not know that such a visit would provoke some people. But if it was found necessary to arrange such visits, that had to be done, and to prevent any unsavoury incidents, we did try to make arrangements here and there. I completely agree with the hon. Member that the problems of students get mixed up with such things and the students are exploited by political parties for their own ends. Here actually the visit of the World Bank President and the work that he was supposed to do in Calcutta had nothing to do with the students and their problems, but still they came there. As far as a peaceful demonstration is concerned, we do not mind it. But as soon as the miscreants and hooligans take control of the situation, the students are relegated to the background. So it is not that every time it was the students who were creating all the trouble. As I have stated, here it was the hooligans and miscreants who created all this trouble. As far as the question about the training of police is concerned, I agree with the hon. Member that our law and order controlling techniques, the techniques of crowd control and mob control, need some improvement, and we are looking into that.

SHRI A. P. CHATTERJEE: Sir, the hon. Minister has said that the police entered the university premises because if they had not entered the premises they would not have been able to control the Are which was already taking place on the tram cars and which was threatening to enguli the nearby shops. Now, the report goes-I am quoting the report from the Statesman—that the fire brigade arrived at the place at 4-50 in the afternoon. They could not, according to the report, proceed because oi brickbats. It is also reported in ths press that at that time, i.e. at 4-5(when the fire brigade arrived, the Police Commissioner telephoned the Vice-Chancellor and asked him whether he could control the students

"The Vice-Chancellor said"—I am quoting the *Statesman*—"I am trying to control the students." That must be i after 4-50 because the fire engine came at about 4-50. But the police entered the university premises at 5 O'Clock without further waiting for the reply of the Vice-Chancellor on whether he had been able to control the students or not. In view of this report, will the hon. Minister insist that the police had a right or had a reason to enter the university premises? That is the first clarification I want.

The second clarification which I want is this. The Vice-Chancellor and the Pro-Vice-Chancellor have issued a statement saying that the police entered the university premises without their consent. Now they could have again telephoned the Vice-Chancellor asking him whether he was able to control the students. Could not the Police Commissioner before he entered the university premises at 5 O'Clock, ten minutes after he had phoned the Vice-Chancellor, phone him again to say that they were entering the university premises? Could not the police at least inform the Vice-Chancellor that they were entering the university premises, not to speak of asking for the permission of the Vice-Chancellor? That is the second clarification I want.

The third clarification that I am seeking is this. The Police Commissioner after seeing the statement of the Vice-Chancellor, the Pro-Vice-Chancellor and the teachers, has said that the Vice-Chancellor was under duress. These are the words which the Police Commissioner has used— "The Vice-Chancellor was under duress." Now. what is the source of this information to the Police Commissioner? I am asking this because it is an aspersion cast both on the students as well as on the Vice-Chancellor. It is an aspersion on the students because it is said that the students were putting the Vice-Chan-I cellor under duress. And it is an aspersion upon the Vice-Chancellor because the Chancellor's statement is being belied, for his statement is

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[Shri A. P. Chatterjee] there that the police had no business to enter the university premises. So what is the source of information on the basis of which the Police Commissioner made this statement that the Vice-Chancellor was under duress? If the Police Commissioner has said this on his own brainwave without any source of information, will the hon. Minister take action against the Police Commissioner for such an irresponsible statement? That is the third clarification that I

The fourth clarification that I want is this. The hon. Minister has tried to justify the entry of the police fnto the university premises on College Street by referring to the incident of fire. But what is the justification for the police to enter the Higher Secondary School at the Dum Dum airport? What is the justification for the police to enter into the quarters of the employees of the airport? Is it the contention of the hon. Minister that at that place also certain vehicles of Government were on fire and the fire brigade was not able to proceed there? And according to him—as he is quite profuse in the use of the term "hooligan" was there any hooligan hiding in the quarters of the airport or in the Higher Secondary School where an examination was going on? That is the fourth clarification that I am seeking.

The fifth clarification that I would like to have is this. Why, for what reason, did the police enter the school where an examination was going on, if they did not find any person pelting stones from that place? And there is no report that any pelting of stones was taking place from that school. Why did they tear up, as has been said in the statement of the Headmaster of the school, the answer papers of the students? That is the fifth clarification that I

Mr. Vice-Chairman, Mr. McNamara is the President of the World Bank, And as President of the World Bank, he is concerned only with giving aids or grants to certain developing countries. Is it necessary for the President

i of the World Bank to go on tour to different places of India? Is it necessary? Secondly, I am asking for this clarification also. Did Mr. McNamara want to visit the different places of the country in order to see whether i the people, the officers or the bigwigs i of the country would appear before i him on bended knees? Is that the reason why the Governor, the Mayor and the President of the Congress were all paraded in beggars' dress on bend, ed knees before Mr. McNamara? What was the reason why Mr. McNamara was taken to Calcutta? Now, the last clarification that I want to ask is this. I am always asking for only clarifications.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): They cannot be endless.

SHRI A. P. CHATTERJEE: Lastly, therefore, Sir, the clarification which I want is this. The honourable Minister has called the students of Calcutta 'hooligans'. . .

SHRI VIDYA CHARAN SHUKLA: ! I have not

THE VICE-CHAIRMAN (SHRI M.! P. BHARGAVA): He has not.

SHRI A. P. CHATTERJEE: Very well, have not. Good sense has if you dawned You have you. rethinking of your position. Now, I! am asking for this clarification. As far i as the Dum Dum airport is concerned, i we all pass through it. You also pass! through the Dum Dum airport. Only now a days a rule has come into being that if you want to go into the lounge you have to pay one rupee—to go inside. But, beyond that at least for hundred vards from there, there Is no restriction, not even an order under Section 144. Then, why did the police barricade the student procession when it was going to the Dum Dum airport? In this connection, will the honourable Minister tell us at what distance from the airport were the students barricaded? Again in this wiH the honourable Minister also context tell us why i the police lathi charge began after i Mr. McNamara was whisked away

Irom the Dum Dum airport on a helicopter? Could not the police go away at that time without disturbing the students' procession because Mr. Mc-Namara has already gone away? I hope he has noted all these points.

CaUing Attention

SHRI VIDYA CHARAN SHUKLA: Sir. I only gave the reasons as to why the police had to enter the University campus. I did not say that they had the right to enter the campus and all that. I may tell the honourable House that the State Government have reported to us that the Police Commissioner did contact the Vice-Chancellor and the Registrar of the University and the Principal of the Presidency College at Calcutta •. . (Interruption) When there was a danger to the property and life of the citizens, they could not wait for the formal permission

(Interruptions)

SHRI BHUPESH GUPTA: But, Sir, ...

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please let him speak. Please please . . .

(Interruptions).

SHRI VIDYA CHARAN SHUKLA: It is well known . . .

SHRI A. P. CHATTERJEE: Is the Vice-Chancellor less responsible than the police?

(Interruptions)

SHRI VIDYA CHARAN SHUKLA: It is well known that we are ourselves anxious to maintain this convention that the police should never enter a University campus unless it is absolutely essential in various extraordinary circumstances.

Sir, then, there was a question regarding the entry into the schoo! building near Dum Dum. I have already explained in reply to ar earlier question that the police had to enter the school building to chase the hooligans who entered the school building and behind them the police entered

It was not as if the police entered the building first and the hooligans entered after the police. It was not like that. Sir.

public importance

As far as the question of justification or otherwise of Mr. McNamara's visit is concerned, I do not think that falls within the ambit of the present Calling Attention.

Sir, the honourable Member has enquired about the barricade at the airport and all that. Sir, I am not aware whether there was Section 144 near the airport or not at that time. But I can say that in the discharge of their duties to maintain proper order and proper traffic, the police have the authority to regulate the entry and the points from where the people should go and all that.

श्री गणेशी लाल चौधरी (उत्तर प्रदेश) ! उपसभाष्यक्ष महोदय, हमारे देश की एक परम्परा रही है, एक संस्कृति रही है बाहर से आए मेहमान की खातिरदारी और मेहमानवाजी करने की। यह जो घटना हुई यह बड़ी घृणित है। मैं माननीय मंत्री जी से जानना चाहता हूं कि जब बाहर मेहमान आएं भविष्य में इस तरह घटनाएं न हों इसके लिए उन्होंने कौन सी कार्यवाही की है ताकि अपने देश की संस्कृति और अपने देश की परम्परा को बनाए रखा जा सके?

दूसरी बात यह है कि यह घटना पहली नहीं है समय समय पर हम अपने देश में देखते आए हैं कि इस तरह से विद्यार्थियों में और नौजवानों में अनुशासनहीनता बढ़ रही है। साथ ही साथ शिक्षित बेरोजगारी भी बढ़ रही है। मैं मंत्री जी से जानना चाहता हूं कि क्या वेइस पर विचार करेंगे कि कुछ समय के लिए देश की उच्च शिक्षा को बन्द कर दिया जाय?

SHRI BHUPESH GUPTA: Sir, I have a submission to make.

THE VICE-CHAIRMAN (SHRI M. P. Attention Notice.

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श्री विद्या चरण शक्ल : मैं माननीय सदस्य से सहमत हं कि हमें अपने मेहमानों की खातिरदारी अच्छी तरह से करनी चाहिए और किसी तरह से ऐसा कोई कार्य नहीं होना चाहिए जिससे उनकी मेहमानदारी या उनके स्वागत-सत्कार में कोई फर्क आए। भविष्य में ऐसी घटनाएं न घटें इसके लिए हम प्रयत्न कर रहे हैं परन्तु समाज-विरोधी तत्व कभी-कभी राजनीतिक फायदा उठाया जाता है, ऐसे तत्वों पर हमें नियंत्रण पाना है और वही असली समस्या हमारे सामने है।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): All the honourable Members who had given notice, their names have been exhausted. But. I find some sections of the House have not been represented. Therefore, I propose to call three more Members. Now, Mrs. Lalitha Rajagopalan. Please be brief.

SHRIMATI LALITHA (RAJAGOPALAN) (Madras): I am straight going to the question. I have only one Question. May I know, Sir, knowing that Bengal is a very sensitive spot and that the students wanted to observe "Anti-Imperialist Day" on the day Mr. McNamara was to visit Calcutta, why was not his programme modified? He could have been asked to visit Madras first and then laler on Calcutta. Then he could have visited Bombay. Why could not the Government suggest that? What was the urgency in Mr. McNamara visiting Calcutta on that particular day?

SHRI VIDYA CHARAN SHUKLA: I have already replied to this question.

SHRI BHUPESH GUPTA: She has asked about Mr. McNamara's visit on that particular day. He should reply. He should tell, "Birlas are there."

SARDAR RAM SINGH (Uttar Pradesh) : BHARGAVA) : Let me finish the Calling Sir, in view of the anti-social | activities indulged in by the Communist Party of India, in view of its encouraging and instigating the students and the youth of this country, may I know whether the Government of India feels it desirable to ban the Communist Party of India?

> SHRI VIDYA CHARAN SHUKLA: Sir, this demand is wide in the country from time to time to ban the Communist Party of India. We have clarified our position from time to time that howsoever unsavoury the situation.

> SHRI BHUPESH GUPTA: What did you sav? Who demanded it? The Swatantra Party, Mr. McNamara's Party. . . (Interruptions) Except the Swatantra Party . . (Interruption) . . . no other party demanded the banning of the Communist Party of India.

> SHRI VIDYA CHARAN SHUKLA: From time to time, Sir, ...

> SHRI A. P. CHATTERJEE: You don't refer to the demands of the cranks. You refer to the demands of reasonable persons.

> THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order please.

> SHRI VIDYA CHARAN SHUKLA: I was saying that from time to time we have clarified our position that howsoever unsavoury the situation may be, we are not in favour of banning any political party.

श्री निरंजन वर्मा (मध्य प्रदेश) : क्या श्रीमान यह बतलाने का कष्ट करेंगे कि दमदम हवाई अड्डेसे लेकर कलकत्ते के पुरे शहर में यूनीवर्सिटी और स्कूल के क्षेत्रों में जहां-जहां पर ये उपद्रव हुए इन उपद्रवी में विद्यार्थियों के बहाने से गुन्डे तत्व कितने ज्यादा घुस आए और इन गुन्डों ने भीतर घुस कर जनता के माल और जान पर जो आक्रमण किए उनके ऊपर सरकारने क्या चेक

किया ! दूसरे क्या सरकार को यह पता है कि माओ के चित्र को लेकर जो देशब्रोही वहां पर घूम रहे थे उन माओ के चित्रों को कौन-कौन पार्टियों के नेता अथवा व्यक्ति लिए हए थे ?

SHRI A. P. CHATTERJEE: It is an irrelevant question, Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Every honourable Member" has had his full say. Now he has put a question. Let him reply.

श्री विद्याः चरण शुक्लः उपसमाध्यक्ष जी,
माननीय उदस्य जानना चाहते हैं कि इस
तरह के जो उपद्रव करने वाले लोग थे
उनके ऊपर क्या नियंत्रण किया तो इसके
बारे में पूरा विवरण किया गया है कि हनने
डम-डम क्षेत्र में और दूसरे क्षेत्रों में क्या
किया। इसका पूरा विवरण दे चुका हूं।
जहा तक कि माओ की तस्वीर का मवाल
है उसके सम्बन्ध में प्रेस नै कुछ रिपोर्ट
पढ़ी है और हम इसका पता लगा रहे हैं
कि वस्त्स्थिति क्या थी।

PAPERS LAID ON THE TABLE

COAL MINES (AMENDMENT) REGULA-TIONS, 1968

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): Sir. I beg to lay on the Table a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 1554, dated the 2nd August, 1968 (in English), publishing the Coal Mines (Amendment) Regulations, 1968, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-2221/68.]

NOTIFICATION ISSUED UNDER THE EMP-LOYEES' PROVIDENT FUNDS ACT, 1952

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table a copy of the Ministry of Labour, Employment

and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 1560, dated the 7th August, 1968 (in English) under sub-section (2) of section 4 of the Employess' Provident Funds Act, 1952. [Placed in Library. See No. LT-2223/68.]

NOTIFICATION ISSUED BY THE GOVERN-MENT OF BIHAR

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on ths Table—a copy of Notification S. O. No. 581. dated the 17th August, 1968 (in English and Hindi), under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, issued by the Government of Bihar. [Placed in Library. *See* No. LT-2227/68.]

THE PERSONAL INJURIES (COMPENSA-TION/INSURANCE) AMENDMENT SCHEME 1968

SHRI JAISUKHLAL HATHI: Sir, I also beg to lay on the Table-a copy of the Ministry of Labour. Employment and Rehabilitation (Department of Labour and Employment) Notification S. O. No. 3087, dated the 21st August, 1968 (in English), publishing the Personal Injuries Amendment (Compensation Insurance) Scheme, 1968, under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963. [Placed in Library. See No. LT-2222/68.]

- 1. THE EMPLOYEES' PROVIDENT FUNDS (FOURTH AMENDMENT) SCHEME, 1968.
- 2. THE EMPLOYEES' PROVIDENT FUNDS (FIFTH AMENDMENT) SCHEME, 1968.
- 3. THE EMPLOYEES' PROVIDENT FUNDS (SIXTH AMENDMENT) SCHEME, 1968.
- 4. THE EMPLOYEES PROVIDENT FUNDS (SEVENTH AMENDMENT) SCHEME, 1968.

SHRT JAISUKHLAL HATHI: Sir. I also beg to lay on the Table—a copy each of the following Notifications (in English) of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment),